(ख) इन अपराधों मे से किन-किन अपराधों का पता लगा लिया गया और किनने अपराधियों के विरुद्ध किम-किम धारा के अन्तर्गत चालान किये गए?

रेल मंत्रालय में उप मंत्री (श्री बूटा सिंह):
(क) भारतीय रेलो पर 1974-75 में
(जनवरी, 1975 तक) यात्रियो की
सम्पत्ति की चोरी, डकैती, लूटपाट और हत्या
के कमण: 3524, 112, 216 और 45
मामलों की रिपोर्ट की गयी।

जिन स्थानो पर ये घटनाये हुई उनके नाम सभा पटल पर रखे गये विवरण में दिये गये है ।  $\left[ \hat{\mathbf{y}}_{1}^{i}, \hat{\mathbf{x}}_{2} \hat{\mathbf{x}}_{3} \hat{\mathbf{x}}_{4} + \hat{\mathbf{x}}_{3}^{i} \hat{\mathbf{x}}_{4} \hat{\mathbf{x}}_{4} \hat{\mathbf{x}}_{5} \right]$   $\left[ \hat{\mathbf{y}}_{1}^{i}, \hat{\mathbf{x}}_{3} \hat{\mathbf{x}}_{4} \hat{\mathbf{x}}_{5} \hat{\mathbf{x}}_{5} \hat{\mathbf{x}}_{5} \hat{\mathbf{x}}_{5} \hat{\mathbf{x}}_{5} \hat{\mathbf{x}}_{5} \hat{\mathbf{x}}_{5} \right]$ 

(ख) ग्रभी तक यात्रियों की सम्पत्ति की चोरी डकती लूटपाट ग्रीर हत्या के ऋसण 264, 21. 17 ग्रीर 6 मामलों का पता लगा है।

## यात्रियो कीं ∉स्पति

यावियों की सम्पत्ति की चोरी, डकैती, ल्रांपट और हत्या के अभियोग में अभी तक 429,65,18 और 7 व्यक्तियों का चालान क्यांग्या है। चोरी के मामलों में ज्ञामिल व्यक्तियों का चालान भारतीय दण्ड महिता की धारा 379/411 के अन्तर्गत किया गया है। डकैती के मामलों में शामिल व्यक्तियों का चालान भारतीय दण्ड सहिता की धारा 395/397 के अन्तर्गत किया गया है।

लूटपाट के मामलों में शामिल व्यक्तियों का चालान भारतीय दण्ड सहिता की धारा 392/394 के अन्तर्गत किया गया है श्रोर

हत्या के मामलों में शामिल व्यक्तियों का चालान भारतीय दण्ड महिना की धारा 302 के अन्तर्गत किया गया है।

## महमदाबाद-दिल्ली छोटी लाइन को बड़ी लाइन में बदला जाना

- 2138 श्री मूलचन्द डागा : क्या रेल मन्त्री यह बनाने की कृपा करेंगें कि !
- (क) क्या अहमदाबाद-दिल्ली छोटी लाइन को बड़ी लाइन में बदलने की योजना है,
  - (खा) यदि हा, तो कब से ,
- (ग) क्या इस सम्बन्ध मे सर्वेक्षण कार्य पूरा हो गया है और यदि हा, तो कब , और
- (घ) इस छोटी लाइन को बड़ी लाइन में बदलने का कार्य इस अकाल मे समय मे आरस्भ न किये जाने के क्या कारण हैं?

रेल मंत्रालय में उप मंत्री (श्री बूटा सिंह) (क) में (ख) दिल्ली-ग्रहमदाबाद मीटर लाइन का बडी लाइन में बदलन में सबिधन प्रातायान मर्वेक्षण रिपार्ट ज जुनाई, 1973 में नैयार हो गयी थी, की जाच की जा रह है। रेलों की वर्तमान कठिन वित्तीय स्थिति ग्रीर इम निर्माण कार्य पर होने वाले भारी पूजी निर्मण के स्थान में रखते हुए फिलहाल अकाल की स्थिति के दौरान इम परियोजना को ण्इ करना सम्भव नहीं हो सका है।

### Orders for Locos from Middle East and South East Asian Countries

2139. SHRI TUNA ORAON: Will the Minister of RAILWAYS be pleased to state.

- (a) whether Chittaranjan Locomotive Works is getting orders for Locomotives from Middle East and South East Asian countries;
- (b) if so, the number exported by CLW during the year 1973-74 and 1974-75.
- (c) the names of the countries to whom these locomotives were exported during the above period and
- (d) the amount of foreign exchange earned in the above venture?

TOT

MARCH 4, 1975

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) The Chittaranjan Locomotive Works have not received any export order for locomotives so far.

(b) to (d). Do not arise.

#### Production of Bulk Drugs by certain Foreign Companies

2140. SHRI P. M. MEHTA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

- (a) what are the bulk drugs for which M/s. Merock, Sharp and Dhome, M/s. Bayer India Limited, M/s. Searle India Limited, M/s. Hoechst and M/s. Cibatul Limited have been granted industrial licences:
- (b) what are their licenced capacities, production for last three years and imported and canalised raw materials required for each bulk drug by these companies;
- (c) whether proposal from Indian firms for similar bulk drugs have been rejected if so, reason therefor; and
- (d) whether there was condition of basic manufacturing in the licences, if so, why no action has been taken to refuse import of penultimate intermediates by these firms?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH):
(a) to (c). A statement furnishing the requisite information is laid on the Table of the House. [Placed in Library. See No. LT-9080/75]. Similar information in respect of M/s. Merck Sharp and Dohme of India Ltd. and M/s. Cibatul Ltd., is being collected and will be laid on the Table of the House.

(d) Information regarding the condition of basic manufacture, if any, import in the industrial Reence granted to these companies is being collected and will be laid on the Table of the House.

# Licences granted to M/s. Sandoz (I) Limited

2141. SHRI P. M. MEHTA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

- (a) the broad outlines of Industrial licences and approvals granted to M/s. Sandoz (I) Ltd. during 1965—70;
- (b) whether any terms of collaboration were involved in any of these licences/approval/notifications;
- (c) if so, what are the broad features of the collaboration agreements, details of the items for which they approved and whether the agreement with collaborators have been amended recently if so, in what respects: and
- (d) what was the foreign exchange expenditure on each of the items covered by these licences and what was their production during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH):

(a) to (d): The information is being collected and will be laid on the Table of the Sabha.

#### Complaints lodged against Indian Express Group and Andhra Prabha Limited with C.B.I.

2142. SHRI PRIYA RANJAN DAS MUNSI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether any complaints have been lodged by his Ministry with C.B.I. between 1968—74 about certain malpractices committed by Indian Express Group and Andhra Prabha Limited managed by R. P. Goenka; and
- (b) if so, the nature of complaints and the latest development?